

Central Administrative Tribunal  
Principal Bench: New Delhi

CP No.470/2016  
OA No. 3622/2015

New Delhi this the 22<sup>nd</sup> day of November, 2016

**Hon'ble Mr. P.K. Basu, Member (A)**  
**Hon'ble Mr. Raj Vir Sharma, Member (J)**

Brham Dutt S/o Shri Mam Chand  
Age 53 years Post-Beldar  
C-149 B, Karol Bagh Zone,  
Division M1, North Zone, New Delhi. -Applicant.  
(By Advocate: Ms.Shruti Munjal)  
Versus

1. Shri P.K.Gupta, IAS  
Commissioner, North Delhi Municipal Corporation,  
Udyog Sadan, Patparganj Industrial Area,  
Delhi-110092.
2. Shri Pradeep Bansal  
Director (Hort.)  
North Delhi Municipal Corporation,  
16<sup>th</sup> Floor, E-Block, Dr.SPM Civic Center  
JL Nehru Marg, New Delhi-110002. -Respondents.  
(By Advocate: Shri Manjeet Singh Reen)

**O R D E R (ORAL)**

**Mr. P.K.Basu, Member (A):**

Learned counsel for the respondents has produced an order dated 07.04.2016 whereby the respondents have passed a speaking and reasoned order.

2. Substantial compliance has been done. The C.P. is closed. Notices are discharged. It goes without saying that the applicant will have liberty to challenge the order dated 07.04.2016 by filing a fresh OA, in accordance with law.

(Raj Vir Sharma)  
Member (J)

(P.K.Basu)  
Member (A)

/kdr/